

(b) if so, what is the plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). In cases where it is not possible to deport foreigners to their own country, then efforts may have to be made to ensure that the entire burden is not on Assam.

Enquiry into Death of a Delhi Polytechnic Student

7076. SHRI NARAYAN CHOUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a judicial enquiry was ordered to probe into the death of late Asutosh Kausik, a student of the Kashmiri Gate Polytechnic, Delhi who shot himself on the 13th January, 1980 and died on the 15th January, 1980;

(b) whether the judge has submitted his report, if so, when; and

(c) the main finding thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir, by Administrator, Delhi Administration.

(b) Yes, Sir, on 26th May, 1980.

(c) Action is being taken to lay the report of the Commission of Enquiry along with the memorandum of action taken thereon as required under Section 3(4) of the Commission of Enquiry Act, 1952 on the Table of Lok Sabha.

Production of Power Generators and their total requirement

7077. SHRI ARIF MOHAMMAD KHAN: Will the Minister of INDUSTRY be pleased to state:

(a) the number of power generators being produced in the country and the total requirement of the same at present;

(b) whether Government have allowed import of power generators recently; and

(c) if so, the country from which import is made?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c). The estimated requirement of bulk power generating equipment for meeting the demand (projected addition) of power generating capacity during the 5 year period 1978-83 is likely to be of the order of 18500 MW. The present manufacturing capacity of such bulk power generating equipment is around 4700 MW per annum and this is considered, by and large, to be sufficient to meet the estimated requirements. However, marginal imports are allowed on case to case basis, taking all relevant factors into account. There is no fixed source of import.

Recommendations of Minority Commission on Communal Disturbances

7078. SHRI DAULATSINHJI JAJEJA:

SHRI G. M. BANATWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Minorities Commission has made a number of recommendations to be put immediately into operation to prevent communal disturbances;

(b) if so, the details of the recommendations; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). A statement is enclosed.

Statement

The Minorities Commission, in their first Annual Report laid on the Table of the House on 9th July 1980, have